

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

O.A./T.A./M.A./ 344 /1988.

Shri Govind Bachu Rehod APPLICANT(S)

Versus

(V. B. Cherasaniya)

Union of India & anr. RESPONDENT(S)

SR.NO.	DATE	ORDERS
	4/7/88	For Admission. (Copy not served.) - RPAO received from applicant. - RPAO received from respondent 2. - RPAO received from respondent 1 which is part with P.A.R.H. 87.
	7-7-88	F.A. I undertaking inform the date of Adm - 7-7-88 to Shree L. M. Khor V.B. Cherasaniya Advocate

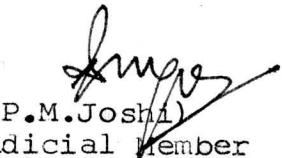
Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

7/7/1988

Heard Mr.V.B.Gharaniya learned advocate for the applicant. Mr.R.M.Vin learned advocate for the respondent not present. The petitioner has been duly convicted on criminal charges by the Court and on his conviction, he has been removed from service. He has appealed and the appeal has been rejected. He has filed his ~~original~~ application in the High Court. Until the High Court reverse~~s~~ the order of conviction it cannot be said that the order of the respondent authorities is liable to be modified or reversed because it was invalid or improper. For that reason, the Tribunal cannot admit the application at this stage. The respondent authorities are at liberty to revise~~s~~ the orders if the petitioner succeeds in the High Court. With this observation, the petition is summarily rejected.



(P.H.Trivedi)
Vice Chairman



(P.M.Joshi)
Judicial Member

a.a.bhatt